

**AAA INSOLVENCY PROFESSIONALS LLP**

(India's second Insolvency Professional Entity registered with (IBBI))

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Insolvency Professional
Partner

Hence the constitution is as follows: - Hence the voting share of all the creditors is as follows: -

CONSTITUTION OF STAKEHOLDERS CONSULTATION COMMITTEE (SCC)

S. No.	Name of Creditor	Total Claimed Amount (Rs.)	Total Admitted Claim (Rs.)	Share on the basis total admitted claim (%)
Financial Creditor (Secured and Un-secured Financial Creditor)				
1.	Union Bank of India	20,98,00,920.00	18,97,31,478.00	Not to be formed part of stakeholder consultation committee. ¹
2.	Kotak Mahindra Prime Ltd.	15,31,030.00	15,31,030.00	4.03%
3.	NJT Finance Private Ltd.	1,03,59,154.00	77,11,190.00	20.29%
4.	Auriolus Finvest Private Limited	51,14,962.00	33,19,483.00	8.74%
5.	Bajaj Finance Ltd.	27,65,302.00	26,14,146.00	6.88%
6.	ICICI Bank Ltd	33,66,695	33,57,121.00	8.84%

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IP Regn. No:
IBBI/IPA-001/IP-P00448/2017-18/10791

¹ As per proviso to regulation 31A (2) "Provided a secured creditor who has not relinquished his security interest under section 52 shall not be part of the consultation committee."

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Operational Creditors				
7.	Kerala State Electricity Board Limited (KSEB)	24,43,461.00	24,43,461.00	6.43%
8.	ITC Ltd.	1,61,74,441.00	1,61,74,441.00	42.57%
9.	Bishnoi Agro India (P) Ltd	23,93,597.00	8,45,123.00	2.21%
Government Authorities				
10.	Employees State Insurance Corporation, Kochi	716	716	0.01%
	TOTAL	25,39,50,278.00	22,77,28,189	100.00%

It is pertinent to mention that the claim pertaining to the Bajaj Finance Ltd., ICICI Bank Ltd and Kotak Mahindra Prime Ltd were submitted during the Period of the CIRP, the undersigned had admitted their claim as per Regulation 30 of the IBB (Liquidation) Process Regulations, 2016 which states as:

Provided that the liquidator shall also verify the claims collated during the corporate insolvency resolution process but not submitted during the liquidation process, within thirty days from the last date for receipt of claims during liquidation process and may either admit or reject the claim, in whole or in part.

The abovementioned members have been made a part of the Stakeholders Consultation Committee by the Liquidator and it is pertinent to mention that as per the Regulation 31A referred above, the Liquidator can convene a meeting of the Stakeholders Consultation Committee as and when considered necessary or on receipt of request from at least 33% of representatives in the committee and the committee shall advise the Liquidator, by a vote of not less than sixty-six percent of the representatives of the consultation committee, voting.

K. EASWARA PILLAI, FCA IP**CORPORATE OFFICE**

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